

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1860
TO BE ANSWERED ON 22.09.2020**

DISTRIBUTION OF ELECTRICITY THROUGH HEPs

†1860. SHRI RAHUL KASWAN:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of agreements signed among the Union Government and the State Governments of Punjab, Haryana and Rajasthan regarding distribution of electricity generated through Hydro Power Projects (HEPs) in Punjab;**
- (b) whether there is any dispute among the aforesaid States regarding distribution of electricity;**
- (c) if so, the details thereof; and**
- (d) the steps taken by the Union Government to resolve this dispute?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR
SKILL DEVELOPMENT & ENTREPRENEURSHIP**

(SHRI R.K. SINGH)

(a) : No such agreement has been signed between the Union Government and the Governments of Punjab, Haryana and Rajasthan regarding distribution of power generated through Hydro Power Projects (HEPs) in Punjab.

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(b) to (d) : In June 1996, State of Himachal Pradesh filed a Plaint before the Hon'ble Supreme Court of India in Original Suit No. 2/96 claiming 7.19% share in Bhakra-Nangal Projects since 1.11.1966 and since date of commissioning from Beas Projects. Supreme Court in its judgement dated 27.09.2011 allowed 7.19% share to H.P from Bhakra and Beas Projects. Accordingly, Himachal Pradesh is being provided 7.19% share of power from Bhakra and Beas Projects w.e.f. 01.11.2011. As regards the past energy arrears due to the Government of Himachal Pradesh, the matter is sub-judice.
